

THE TRIPURA EXCISE LAW (REPEAL) ACT, 1960

ACT NO. 53 OF 1960

[23rd December, 1960.]

An Act to provide for the repeal of the Tripura Excise Act.

BE it enacted by Parliament in the Eleventh Year of the Republic of India as follows:—

1. Short title.—This Act may be called the Tripura Excise Law (Repeal) Act, 1960.

2. Repeal of Tripura Excise Law.—On and from the date on which the Bengal Excise Act, 1909 (Bengal Act V of 1909) is extended by notification under section 2 of the Union Territories (Laws) Act, 1950 (30 of 1950), to the Union territory of Tripura, the Tripura Excise Act of 1296 T.E. (Abkari Ain) shall stand repealed.

3. Savings.—(1) The repeal of the Tripura Excise Act of 1296 T.E. (Abkari Ain) by section 2 shall not affect—

(a) the previous operation of the said Act or anything duly done or suffered thereunder; or

(b) any right, privilege, obligation or liability acquired, accrued or incurred under the said Act; or

(c) any penalty, forfeiture or punishment incurred in respect of any offence committed against the said Act; or

(d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid;

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed, as if the said Act had not been repealed.

(2) Subject to the provisions contained in sub-section (1), anything done or any action taken (including any appointment or delegation made, notification, instruction or direction issued, permit, ijara or licence granted) under the Act repealed by section 2 shall be deemed to have been done or taken under the corresponding provisions of the Act extended by notification as provided in that section to the Union territory of Tripura, and shall continue to be in force accordingly unless and until superseded by anything done or any action taken under the Act last mentioned above.